

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) No, Sir.

(b) and (c). The question does not arise in view of (a) above.

#### Setting up of new Industrial Units in Bihar

4864. SHRI LALITESHWAR SHAHI:  
DR. G.S. RAJHANS:

Will the Minister of INDUSTRY be pleased to state:

(a) The proposals submitted by Bihar Government which are presently pending with Union Government for setting up new industrial units in the State;

(b) When the proposal are likely to be cleared by Union Government; and

(c) Further action taken by Union Government on these pending cases?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c). Of the Industrial Licence Applications received from the Public Sector Enterprises of the Government of Bihar during the years 1985, 1986 and 1987 (as on 3.12.1987) for the setting up of new industrial units in the state, there are three applications which are at various stages of processing. The details of pending industrial licence applications are not divulged till the Government have taken a final decision thereon.

#### High Price of Pesticides

4865. DR. T. KALPANA DEVI: Will the Minister of INDUSTRY be pleased to state:

(a) Whether prices of indigenous pesticides are very high;

(b) If so, the reasons thereof;

(c) The step proposed to bring their prices under control;

(d) The total quantity pesticides imported during 1985, 1986 and 1987;

(e) The total amount of foreign exchange spent on import of pesticides during 1985, 1986 and 1987, yearwise; and

(f) The steps Government propose to take to reduce the imports and thus save foreign exchange?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): (a) and (b). Cost of some indigenous pesticide is high in comparison with international prices of similar products. This is partly on account of need to import certain raw materials and intermediates on which high customs duties are payable, and smaller scales of production in our country.

(c) Government are liberally allowing import of pesticides where there is a gap in indigenous production so that prices may not rise due to shortages. Constant review of import duty and excise duty is also being made to give relief where needed.

(d) and (e). Information is being collected and will be laid on the Table of the House.

(f) Only those pesticides are allowed for import in the country which are not being manufactured indigenously or where the demand exceeds local availability. Indigenous production of these pesticides is being encouraged by the Government so that